[21 July, 2016]

SI No	Name of State/UT	Districts	Census 2001	Census 2011
40.	ranic of State/O1		812	865
		Hoshiarpur		
41.		Kapurthala	785	871
42.		Jalandhar	806	874
43.		Shahid Bhagat	808	885
		Singh Nagar		
44.	Rajasthan (4)	Jaisalmer	869	874
45.		Hanumangarh	872	878
46.		Jodhpur	920	891
47.		Tonk	927	892
48.	Uttar Pradesh (11)	Etawah	895	875
49.		Aligarh	886	877
50.		Etah	880	879
51.		Firozabad	887	881
52.		Jalaun	889	881
53.		Bijnor	905	883
54.		Mainpuri	892	884
55.		Hamirpur	904	886
56.		Saharanpur	872	887
57.		Farrukhabad	897	889
58.		Mahoba	900	892
59.	Uttarakhand (3)	Hardwar	862	877
60.		Dehradun	894	889
61.		Chamoli	935	889

Disposal of public grievances

- *58. SHRI MD. NADIMUL HAQUE: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that Department of Administrative Reforms and Public Grievances (DARPG) has limited powers of recommending and monitoring the public grievances submitted to it by citizens with various Central and State Ministers, if so, the details thereof;
- (b) whether there exists a mechanism of appeal with DARPG or State or Central Ministers for citizens' in case of inadequate disposal of the grievances; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) DARPG as a nodal Department, forwards grievances to the concerned Ministries/Departments/State Governments. Redressal of grievances is done by respective Ministries/Departments and State Governments to whom they pertain. All Ministries/Departments/Organizations are directed to redress grievances of the citizens within a maximum period of 60 days from the receipt, and in case not possible, an interim reply with reasons for delay is to be provided. Regular review meetings are held in the Department for monitoring pendency of grievances in various Ministries/Departments. Under the federal principle of governance, grievances relating to State Governments are forwarded to them for appropriate action.

(b) and (c) A guideline has been issued to each Ministry/Department to nominate a Director of Public Grievances for ensuring proper action on public grievances. In case of inadequate reply and disposal of grievance by a Central Ministry, the citizen can approach the concerned Director of Public Grievances for resolution.

Admission of foreign students in IITs

- *59. SHRI DEVENDER GOUD T.: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether it is a fact that Indian Institutes of Technology (IITs) are planning to hold their entrance tests abroad from next year to admit foreign students;
- (b) if so, whether the foreign students would be admitted in addition to our students or they are part of the total strength or there is any cap on foreign students to be admitted in IITs; and
- (c) whether total number of seats available to Indian students would remain the same?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI PRAKASH JAVADEKAR): (a) to (c) With a view to improve the international standing of the IITs, the IIT Council has decided to provide opportunity for the eligible foreign students to study in the IITs. For this purpose, it has been decided to focus on the neighbouring countries like Afghanistan, Bangladesh, Sri Lanka, Nepal, Bhutan, Maldives, Singapore, UAE and Ethiopia. Under this initiative, JEE (advanced) exam will be conducted in these countries and eligible foreign students would be given opportunity to take the exam. Only such candidates who qualify in this exam would be offered admission to study in the IITs subject to the following: